

Friday,
18th January, 1884

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXIII

Jan.-Dec., 1883

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Council of the Governor General of India,

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS

1884

VOL. XXIII



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Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Government House on Friday, the 18th January, 1884.

PRESENT :

His Excellency the Viceroy and Governor General of India, K.G., G.M.S.I., G.M.I.E., *presiding.*

The Hon'ble J. Gibbs, C.S.I., C.I.E.

Lieutenant-General the Hon'ble T. F. Wilson, C.B., C.I.E.

The Hon'ble C. P. Ilbert, C.I.E.

The Hon'ble Sir S. C. Bayley, K.C.S.I., C.I.E.

The Hon'ble T. C. Hope, C.S.I., C.I.E.

The Hon'ble Sir A. Colvin, K.C.M.G.

The Hon'ble H. J. Reynolds.

The Hon'ble H. S. Thomas.

The Hon'ble G. H. P. Evans.

The Hon'ble Kristodás Pál, Rai Bahádur, C.I.E.

The Hon'ble J. W. Quinton.

The Hon'ble T. M. Gibbon, C.I.E.,

The Hon'ble Amír Alí.

The Hon'ble W. W. Hunter, LL.D., C.I.E.

MADRAS PARTITION DEEDS BILL.

The Hon'ble MR. ILBERT moved that the Bill to give effect to certain unregistered instruments of partition relating to immoveable property in the Madras Presidency, and to remove doubts as to the titles conferred thereby, be taken into consideration. He said :—“This is a measure to remove doubts as to the legal effect of certain partition-deeds which have been executed in the Madras Presidency. It would have to be worked by the High Court of Madras, and the Bill which is now before the Council was framed in exact accordance with the draft which was submitted by the Judges of that Court. The Judges have considered the Bill, and have suggested one or two minor amendments, which appear to us to be reasonable and desirable to adopt. These are the amendments which appear on the notice-paper to-day.”

The Motion was put and agreed to.

[*Mr. Ilbert. Sir Steuart Bayley.*] [18TH JANUARY,

The Hon'ble MR. ILBERT also moved that, in section 1, clause (b), after the word "transferees" the words "for value" be inserted.

The Motion was put and agreed to.

The Hon'ble MR. ILBERT also moved that, in section 2, line 9, for the words "joined in the transfer" the words "directly or indirectly caused such privation of right" be substituted; in line 10, for the word "the" the word "his" be substituted; and in lines 10 and 11, the words "if any, in the hands of the heirs of the sharer" be omitted.

The Motion was put and agreed to.

The Hon'ble MR. ILBERT also moved that the Bill as amended be passed.

The Motion was put and agreed to.

NORTHERN INDIA TAKKÁVÍ BILL.

The Hon'ble SIR STEUART BAYLEY introduced the Bill to amend and provide for the extension of the Northern India Takkáví Act, 1879, and moved that it be referred to a Select Committee consisting of the Hon'ble Messrs. Ilbert and Quinton and the Mover. He said:—"I said all I had to say on the subject in asking leave to introduce the Bill, and I need not take up the time of the Council again."

The Motion was put and agreed to.

The Hon'ble SIR STEUART BAYLEY also moved that the Bill and Statement of Objects and Reasons be published in the local official Gazettes in English and in such other languages as the Local Governments think fit.

The Motion was put and agreed to.

VALIDATION OF TITLES (PANJÁB) BILL.

The Hon'ble MR. ILBERT introduced the Bill for the validation of decisions passed on appeal by certain Settlement-officers in the Panjáb, and moved that it be referred to a Select Committee consisting of the Hon'ble Mr. Gibbs, the Hon'ble Sir S. Bayley and the Mover.

The Motion was put and agreed to.

The Hon'ble MR. ILBERT also moved that the Bill and Statement of Objects and Reasons be published in the *Panjáb Government Gazette* in English and in such other languages as the Local Government thinks fit.

The Motion was put and agreed to.

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[*Mr. Ilbert.*]

CRIMINAL PROCEDURE CODE, 1882, AMENDMENT BILL.

The Hon'ble MR. ILBERT also presented the Report of the Select Committee on the Bill to amend the Code of Criminal Procedure, 1882, so far as it relates to the exercising of jurisdiction over European British subjects.

SUNDRY BILLS.

The Hon'ble MR. ILBERT also moved that the Hon'ble Mr. Miller be added to the Select Committees on the following Bills:—

To amend the law relating to the survey, and the examination and grant of certificates to Engineers of Inland Steam-vessels, and to provide for certain other matters relating to those vessels.

To amend the law relating to the survey of Steam-ships and the grant of certificates to Engineers of those ships.

The Motion was put and agreed to.

EXPLOSIVES BILL.

The Hon'ble MR. ILBERT also moved that the Hon'ble Raí Kristodás Pál be added to the Select Committee on the Bill to regulate the manufacture, keeping, sale, conveyance and importation of explosives.

The Motion was put and agreed to.

The Council adjourned to Friday, the 25th January, 1884.

D. FITZPATRICK,

*Secretary to the Government of India,
Legislative Department.*

FORT WILLIAM; }
The 18th January, 1884. }